

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)No(s).37258-37259/2017

(Arising out of impugned final judgment and order dated 08-12-2017 in Appeal No. 288 of 2017 in Official Liquidator's Report No. 12 of 2017 in Company Petition No. 423 of 2010 along with NOM No. 1377/2017 in appeal No. 288/2017 passed by the High Court of Judicature At Bombay)

DEEPAK KANEGAONKAR

Petitioner(s)

VERSUS

OFFICIAL LIQUIDATOR, HIGH COURT BOMBAY & ORS.

Respondent(s)

Date : 29-12-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Rabin Majumder, AOR
Ms. Antima Bajaj, Adv.

For Respondent(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Mihir Ashok Mody, Adv.
Mr. Sudhanshu Sikka, Adv.
For M/S. K Ashar & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

We find no reason to entertain these special leave
petitions, which are, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(B. PARVATHI)
COURT MASTER

(KAILASH CHANDER)
BRANCH OFFICER